

C O N T E N T S

**Fifteenth Series, Vol. XXXI, Thirteenth Session, 2013/1934 (Saka)
No.7, Monday, March 4, 2013/Phalguna 13, 1934 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, March 4, 2013/Phalguna 13, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

**Loss Of Lives Of Eleven School Children In A Road Accident In Jalandhar,
Punjab**

MADAM SPEAKER: Hon. Members, as you are aware, eleven school children are reported to have been killed and several injured in a road accident in Jalandhar, Punjab today.

The House expresses its profound sorrow on this tragedy which has brought pain and suffering to the families of the bereaved and injured.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01hrs

The Members then stood in silence for a short while.

MADAM SPEAKER: Q.81. Shri Asaduddin Owaisi.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given notice for suspension of Question Hour. ... (*Interruptions*)

MADAM SPEAKER: No, we cannot suspend the Question Hour. Question 81 - Shri Asaduddin Owaisi.

SHRI BASU DEB ACHARIA : Madam, petrol price has been increased by Rs.1.40 a litre. It is unprecedented. ... (*Interruptions*)

MADAM SPEAKER: Everything is disallowed. Nothing will go on record.

(*Interruptions*) ... *

MADAM SPEAKER: Nothing will go on record. Let us proceed with the Question Hour.

(*Interruptions*) ... *

MADAM SPEAKER: We will take it up later in the zero hour. Please let us proceed.

(*Interruptions*)

* Not recorded.

11.03hrs

MADAM SPEAKER: Q.NO. 81, Shri Asaduddin Owaisi.

(Q. NO.81)

SHRI ASADUDDIN OWAISI : Madam Speaker, I am convinced about the strong stance of the hon. Defence Minister. During his tenure he has blacklisted six companies. ... * But the problem of corruption in defence deals is still persisting. ... (*Interruptions*) From my experience being a member of the Standing Committee on Defence, I am convinced that the bigger problem is our overdependence on defence imports. ... (*Interruptions*)

अध्यक्ष महोदया : आप ऐसा क्यों कर रहे हैं? माननीय सदस्य को आप सवाल पूछने दीजिए।

... (व्यवधान)

SHRI ASADUDDIN OWAISI : We have the dubious distinction of being the largest importer of defence equipment. ... (*Interruptions*) My suggestion to the hon. Minister is, the defence requirements are met by Ordnance Factory Board, Tatas, Birlas, Mahindras, Reliance, etc. ... (*Interruptions*)

अध्यक्ष महोदया : आप सवाल पूछने दीजिए। आपकी पार्टी के सदस्य ने भी सवाल पूछना है।

... (व्यवधान)

SHRI ASADUDDIN OWAISI : Will the hon. Minister agree with my suggestion that we should have more plans for indigenization? ... (*Interruptions*) You must have a vision for indigenization and then only can we control this bigger malice of corruption. ... (*Interruptions*)

11.03½ hrs

At this stage, Shri Sk. Saidul Haque, Shri P. Lingam, Shri O.S. Manian and some other hon. Members came and stood on the floor near the Table.)
... (*Interruptions*)

* Not recorded.

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam, I fully agree with the hon. Member. ... (*Interruptions*) The ultimate solution to the scourge of corruption in defence deals is indigenization. ... (*Interruptions*) Because of the operational necessity of the Services, on their request that they need the most modern equipment to meet the operational necessity, Government moves to import many high value equipment from foreign sources. ... (*Interruptions*) But now Government is giving topmost priority to indigenization. ... (*Interruptions*) Within a few months we are going to change the defence procurement procedure again. ... (*Interruptions*) In that, we will give more priority to indigenization so that Indian public sector and private sector can play a major role in producing state-of-the-art equipment for the Indian forces. ... (*Interruptions*)

11.04 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Please go back to your seats. Let us proceed with the Question Hour.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.05 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

... (*Interruptions*)

12.0¼ hrs

At this stage, Dr. Ram Chandra Dome, Shri Kalyan Banerjee, Shri M. Ananthan and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

12.01hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8423/15/13)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2011-2012.

- (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8424/15/13)

12.01½ hrs.

At this stage Shri Tufani Saroj and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2010-2011, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2010-2011.
 - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (Placed in Library, See No. LT 8425/15/13)
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 38 of the Biological Diversity Act, 2002:-
 - (i) S.O.2611(E) published in Gazette of India dated 29th October, 2012, notifying the species of plants and animals, mentioned therein, which are on the verge of extinction for the State of Manipur.
 - (ii) S.O.2612(E) published in Gazette of India dated 29th October, 2012,

notifying the species of plants and animals, mentioned therein, which are on the verge of extinction for the Andaman and Nicobar Islands.

(Placed in Library, See No. LT 8426/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 350 of the Cantonments Act, 2006:-

- (i) The Ferozepur Cantonment Octroi (Amendment) Bye-laws, 2012 published in Notification No. S.R.O.9(E) in Gazette of India dated 24th December, 2012.
 - (ii) The Jalandhar Cantonment Octroi (Amendment) Bye-laws, 2012 published in Notification No. S.R.O.3(E) in Gazette of India dated 12th June, 2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) of (1) above.

(Placed in Library, See No. LT 8427/15/13)

A copy of the Navy Leave (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. S.R.O. 98 in weekly Gazette of India dated 24th November, 2012 under Section 185 of the Navy Act, 1957.

(Placed in Library, See No. LT 8428/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2011-2012, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8429/15/13)

(3) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2011-2012, along with Audited Accounts.

(Placed in Library, See No. LT 8430/15/13)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2011-2012, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2011-2012.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 8431/15/13)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (i) S.O. 3023(E) published in Gazette of India dated 28th December, 2012 rescinding Notification No. S.O. 205 dated 30th January, 1993.
- (ii) The Export of Raw Meat (Chilled/Frozen)(Quality Control and Inspection) Amendment Rules, 2012 published in Notification No. S.O. 3024(E) in Gazette of India dated 28th December, 2012.

(Placed in Library, See No. LT 8432/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy of the Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated 8th January, 2013 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(Placed in Library, See No. LT 8433/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Regulatory and Development Authority (Salary and Allowance payable to and other Terms and Conditions of Services of Chairperson and other members) Amendment Rules, 2012 published in Notification No. G.S.R. 307(E) in Gazette of India dated 19th April, 2012.
- (ii) The Insurance Regulatory and Development Authority (Insurance Advisory Committee (Meetings)(Amendment) Regulations, 2012 published in Notification No. F. No. IRDA/Reg/1/59/2013 in Gazette of India dated 24th January, 2013.
- (iii) The Insurance Regulatory and Development Authority (Sharing of Confidential Information concerning domestic or foreign entity) Regulations, 2012 published in Notification No. F. No.

IRDA/Reg/2/60/2013 in Gazette of India dated 24th January, 2013.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (2) above.

(Placed in Library, See No. LT 8434/15/13)

- (4) A copy of the Notification No. G.S.R.923(E) (Hindi and English versions) published in Gazette of India dated 24th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012 under sub-section (4) of Section 94 of the Finance Act, 1994.

(Placed in Library, See No. LT 8435/15/13)

- (5) A copy of the Notification No. G.S.R.36(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-C.E. dated 17th March, 2012 under Section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 8436/15/13)

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.2812(E) published in Gazette of India dated 30th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (ii) S.O.2838(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iii) S.O.2899(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (iv) S.O.2966(E) published in Gazette of India dated 20th December, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O.3070(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (vi) S.O.37(E) published in Gazette of India dated 3rd January, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) S.O.170(E) published in Gazette of India dated 15th January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (viii) S.O.190(E) published in Gazette of India dated 17th January, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ix) S.O.240(E) published in Gazette of India dated 23rd January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (x) S.O.307(E) published in Gazette of India dated 31st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.

- (xi) S.O.306(E) published in Gazette of India dated 31st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 5/2013-Cus., (N.T.) dated 17th January, 2013.
- (xii) S.O.331(E) published in Gazette of India dated 7th February, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) G.S.R.25(E) published in Gazette of India dated 15th January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 92/2012-Cus., (N.T.) dated 4th October, 2012.
- (xiv) G.S.R.35(E) published in Gazette of India dated 21st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xv) G.S.R.880(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. G.S.R. 744(E) dated 14th November, 1995.
- (xvi) G.S.R.904(E) published in Gazette of India dated 18th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 10/2008-Cus., dated 15th January, 2008.
- (xvii) G.S.R.922(E) published in Gazette of India dated 21st December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012- Cus., dated 17th March, 2012.
- (xviii) G.S.R.42(E) published in Gazette of India dated 23rd January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

(Placed in Library, See No. LT 8437/15/13)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 65(E) published in Gazette of India dated 4th February, 2013,

- together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Flexible Slabstock Polyol' originating in, or exported from, United States of America and Japan, upto and inclusive of 4th February, 2014, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ii) G.S.R.881(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Polyvinyl Chloride Suspension Grade' originating in, or exported from, Taiwan, People's Republic of China, Indonesia, Japan, Korea RP,, Malaysia, Thailand and USA for a further period of one year upto and inclusive of 22nd January, 2014, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iii) G.S.R.888(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum exempting vitrified porcelain tiles, produced by M/s Jiangxi Zhengda Ceramics Company Limited-China PR and exported by M/s Foshan Z&D Ceramics Limited-China PR, from the levy of anti-dumping duty with effect from 23rd May, 2011.
- (iv) G.S.R.889(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum exempting vitrified porcelain tiles, produced by M/s Jiangxi Zhengda Ceramics Company Limited-China PR and exported by M/s Foshan Z&D Ceramics Limited-China PR, from the levy of anti-dumping duty with effect from 23rd May, 2011.
- (v) G.S.R.890(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum seeking to levy anti-dumping duty at the rate of 435.39 USD per metric tone on imports of Sodium Hydrosulphite, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.

- (vi) G.S.R.891(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum seeking to modify anti-dumping duty on Cable Ties, originating in, or exported from the People's Republic of China and Taiwan and imported into India pursuant to the final findings of the Mid-term Investigations of the Directorate General of Anti-dumping and Allied Duties.
- (vii) G.S.R.921(E) published in Gazette of India dated 21st December, 2012, together with an explanatory memorandum seeking to levy anti-dumping duty at rate of 60.79% on imports of Choline Chloride, originating in, or exported from the People's Republic of China for a period of five years.
- (viii) G.S.R.924(E) published in Gazette of India dated 24th December, 2012, together with an explanatory memorandum seeking to levy anti-dumping at specified rates on imports of Phthalic Anhydride, originating in, or exported from Korea RP, Taiwan (Chinese Taipei) and Israel, for a period of five years.
- (ix) G.S.R.912(E) published in Gazette of India dated 20th December, 2012, together with an explanatory memorandum seeking to impose safeguard duty on imports of electrical insulators into India from the People's Republic of China at the rate of 35% *ad-valorem* for the first year and at the rate of 25% *ad-valorem* from the time period after the completion of one year till 31st day of December, 2013.
- (x) G.S.R.15(E) published in Gazette of India dated 4th January, 2013, together with an explanatory memorandum seeking to impose provisional safeguard duty @ 20% on Hot Rolled Flat Products of Stainless Steel-304 grade (upto a maximum width of 1605 mm) classified within Chapter 72 of the Customs Tariff, when imported into India from the People's Republic of China for a period of 200 days from the date of publication of the notification.

(Placed in Library, See No. LT 8438/15/13)

... (Interruptions)

MADAM SPEAKER: Item No.7, Shri D. Napoleon-Not present.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Asian Centre for Entrepreneurial Initiatives, Bangalore, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asian Centre for Entrepreneurial Initiatives, Bangalore, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8440/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tata International Limited, Bangalore, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata International Limited, Bangalore, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8441/15/13)

(5) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2011-2012.
- (ii) Annual Report of the Jammu and Kashmir Development

Finance Corporation Limited, Jammu, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8442/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8443/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8444/15/13)

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2011-2012.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8445/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(1) S.O. 2917(E) published in Gazette of India dated 17th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 163 (Hyderabad-Bhupalapatnam Section) in the State of Andhra Pradesh.

(Placed in Library, See No. LT 8446/15/13)

(2) S.O. 2129(E) published in Gazette of India dated 11th September, 2012, authorising Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 20 in the State of Jharkhand.

(Placed in Library, See No. LT 8447/15/13)

(3) S.O. 2514(E) published in Gazette of India dated 17th October, 2012, authorising District Land Acquisition Officer, Palamau, as the

competent authority to acquire land for building, maintenance, management and operation of National Highway No. 98 in the State of Jharkhand.

(Placed in Library, See No. LT 8448/15/13)

- (4) S.O. 2800(E) published in Gazette of India dated 27th November, 2012, authorising District Land Acquisition Officer, Garhwal, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.

(Placed in Library, See No. LT 8449/15/13)

... (*Interruptions*)

12.03 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

I am directed to inform that the Rajya Sabha at its sitting held on Wednesday, the 27th February, 2013 adopted the following motion:-

"That a Joint Committee of both the Houses consisting of 30 Members, 10 Members from Rajya Sabha and 20 Members from Lok Sabha, be appointed to inquire into the allegations of payment of bribes in the acquisition of VVIP Helicopters by the Ministry of Defence from M/s. Agusta Westland and the role of alleged middlemen in the transaction.

2. That the Committee shall have 10 Members of the Rajya Sabha as its Members :—

- (1) Shrimati Renuka Chowdhury
- (2) Shri Birender Singh
- (3) Shri Jesudasu Seelam
- (4) Dr. Yogendra P. Trivedi
- (5) Prof. Ram Gopal Yadav
- (6) Shri Satish Chandra Misra
- (7) Shri T.K. Rangarajan

Remaining three names will be filled later by the House.

3. That the Chairman, Rajya Sabha will nominate one of the Members of the Committee to be its Chairman.

4. That the Committee shall start functioning from the day it is duly constituted.

5. That the Committee shall be provided all assistance by the Government and other agencies.

6. That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee.

7. That the Joint Committee shall make a report to this House within three months of its first sitting.

8. That in other respects, the Rules of Procedure of this House relating to the Select Committee shall apply with such variations and modifications as the Chairman, Rajya Sabha may make.

9. That this House recommends to the Lok Sabha that the Lok Sabha do join the Committee and communicate to this House the names of 20 Members appointed from amongst the Members of the Lok Sabha to the Committee as mentioned above."

2. I am to request that concurrence of Lok Sabha for the said motion, and also the names of the Members of Lok Sabha appointed to the Joint Committee, may be communicated to this House.'

... (Interruptions)

12.04 hrs

**STANDING COMMITTEE ON SOCIAL JUSTICE
AND EMPOWERMENT
32nd Report**

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to present Thirty-second Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2012-2013) on "The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2012" pertaining to the Ministry of Social Justice and Empowerment.

—————
... (*Interruptions*)

12.04 ¼ hrs.

**STANDING COMMITTEE ON HOME AFFAIRS
165th to 168th Reports**

DR. KAKOLI GHOSH DASTIDAR (BARASAT): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Sixty-fifth Report on Action Taken by Government on the Observations/Recommendations contained in the One Hundred and Sixty-first Report on Demands for Grants (2012-13) of the Ministry of Home Affairs.
- (2) One Hundred and Sixty-sixth Report on the Action Taken by Government on the Observations/Recommendations contained in its One Hundred and Sixty-second Report on Demands for Grants (2012-13) of the Ministry of Development of North-Eastern Region.
- (3) One Hundred and Sixty-seventh Report on the Criminal Law (Amendment) Bill, 2012.
- (4) One Hundred and Sixty-eighth Report on the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012.

... (*Interruptions*)

12.04 ½ hrs.**STATEMENT CORRECTNG REPLY TO UNSTARRED QUESTION NO. 3754 DATED 17.12.2012 REGARDING GIFTS FROM KENDRIYA BHANDAR AND REASONS FOR DELAY***

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): I beg to lay a Statement correcting the reply to Unstarred Question No. 3754 given on 17 December, 2012 asked by Shri Purnmasi Ram, MP regarding 'Gifts from Kendriya Bhandar'.

I had answered the Lok Sabha Unstarred Question No. 3754 relating to "Gifts from Kendriya Bhandar" asked by Shri Purnmasi Ram, M.P. on 17.12.2012.

Information was sought in the Question regarding (a) The details of the employees who has been granted permission to accept gift valuing more than the limits prescribed in Rule 13 of the Central Civil Services (Conduct) Rules, 1964 from Kendriya Bhandar, during the last ten years; (b) Whether number of employees of Ministry of Defence are holding elective office in Kendriya Bhandar and are accepting gifts valuing Rs. 3,000/- in the form of free purchase coupons; (c) Whether Joint Secretary and Chief Administrative Officer has received complaints in the matter during 2012; (d) If so, action taken by him in the matter; (e) Whether permission was granted to hold elective office in Kendriya Bhandar to the same individual in 2012 against whom they were conducting investigation; and (f) If so, the reasons therefor? It was inadvertently mentioned in the reply to (c) that no complaint had been received in the Office of JS (Trg) & CAO related to acceptance of gifts from Kendriya Bhandar, whereas a complaint dated 06.01.2012 on this issue was received in the Department.

The answer is therefore proposed to be revised. The error is regretted.

* Laid on the Table and also placed in Library, See No. LT 8450/15/13.

I hereby place on the Table of the House copies of the revised answer to the Unstarred Question No. 3754 relating to "Gifts from Kendriya Bhandar" asked by Shri Purnmasi Ram, M.P. on 17.12.2012.

Reply to Lok Sabha Unstarred Question No. 3754 was laid on the Table of the House on 17.12.2012. The Lok Sabha was adjourned *sine die* from 21.12.2012. Subsequently, it has come to notice while the House was not in Session that the reply given against para (c) of the Question was partially incorrect.

The Budget Session of Parliament is commencing on 21.02.2013. The statement correcting reply to the Lok Sabha Unstarred Question No. 3754 is being tabled on the 1st Question Day allotted to Ministry of Defence.

... (*Interruptions*)

12.05 hrs.

STATEMENT BY MINISTER

Status Of Implementaion Of The Recommendations Contained In The 28th Report Of The Standing Committee On Labour On Demands For Grants (2012-13), Pertaining To The Ministry Of Labour And Employment*

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): On behalf of Shri Mallikarjun Kharge, I beg to lay a statement on the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Labour as per Direction issued by the hon. Speaker, Lok Sabha in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha on 1st September, 2004.

The 28th Report of the Committee concerns the Ministry of Labour and Employment, which was laid on the Table of the House on 03.05.2012. I would like to mention that the Ministry had submitted to the Committee, the Action Taken Report on this Report on 01.08.2012, which has been taken note of by the Committee.

The status of implementation of the recommendations of the Committee, contained in the 28th Report is indicated in the Annexure to my statement, circulated among the hon. Members. I would not like to take the valuable time of the House to read out all the contents of this Annexure which is laid on the Table.

I would request that this might be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 8451/15/13

12.05 ½ hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

With your permission Madam, I rise to announce that Government Business during the week commencing today, the 4th of March, 2013, will consist of:-

10. Further discussion on the Motion of Thanks on the President's Address.

11. General discussion on the Budget (Railways) for 2013-14.

12. Discussion and Voting on: -

- (1) Demands for Grants on Account (Railways) for 2013-14.
- (2) Supplementary Demands for Grants (Railways) for 2012-2013.
- (3) Demands for Excess Grants (Railways) for 2010-11

13. Introduction, consideration and passing of related Appropriation Bills.

14. Consideration of Resolution seeking approval of the recommendation contained in the Third Report of the Railways Convention Committee (2009) on "Rate of dividend for 2012-13 and other ancillary matters."

15. General discussion on the Budget (General) for 2013-14.

16. Discussion and Voting on: -

- (1) Demands for Grants on Account (General) for 2013 -14.
- (2) Supplementary Demands for Grants (General) for 2012-2013.
- (3) Demands for Excess Grants (General) for 2010-11

... (Interruptions)

MADAM SPEAKER: Hon. Members, submissions may be laid on the Table of the House.

... (Interruptions)

***श्री पन्ना लाल पुनिया (बाराबंकी):** महोदय, निम्नलिखित विषयों को आगामी सप्ताह की कार्यसूची में सम्मिलित करने की कृपा करें :-

1. खाद की कमी से किसान त्रस्त है, जल्द से जल्द किसानों को खाद की आपूर्ति सुनिश्चित की जाए ।
2. उत्तर प्रदेश में प्राकृतिक आपदा से नष्ट हुई फसलों की बीमा राशि का त्वरित भुगतान कराने हेतु ।

***SHRI S. SEMMALAI (SALEM):** I may kindly be permitted to make the following submissions today:-

1. Need to take necessary measures to make Cauvery River a pollution free river under National River Conversion Plan (NRCP) by allocating sufficient fund for cleaning the river and dredging the silt from the Mettur Dam.
2. Need to take necessary measures to provide an exclusive power grid project for southern states to ease the exiting corridor congestion through the Union Government had already assured on the floor of this House long back but not implemented so far.

* Laid on the Table.

***श्री ए.टी. नाना पाटील (जलगांव):** महोदय, आपसे अनुरोध है कि आगामी सप्ताह की कार्यवाही में कृपया निम्न विषयों को विचार के लिए जोड़ा जाए :-

1. देश में चार से पांच राज्य विशेषकर महाराष्ट्र में सूखा से त्रस्त लोगों को पीने का पानी नहीं मिल पा रहा है । यह देखते हुए उन्हें तत्काल सहायता उपलब्ध कराने के लिए सरकार निर्देश जारी करे ।
2. देश में विशेषकर महाराष्ट्र में लाखों बच्चे अतिकुपोषित है । अन्य राज्यों की तुलना में महाराष्ट्र में सबसे ज्यादा है । राज्य में ऐसी स्थिति को देखते हुए उन्हें तत्काल सहायता उपलब्ध कराने के लिए सरकार निर्देश जारी करे ।

12.06 hrs.

**ELECTION TO COMMITTEE
National Jute Board**

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): Madam, I beg to move the following:-

“That in pursuance of clause (b) of sub-section (4) of section 3 of the National Jute Board Act, 2008, read with rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the Rules made thereunder. ”

MADAM SPEAKER: The question is:

“That in pursuance of clause (b) of sub-section (4) of section 3 of the National Jute Board Act, 2008, read with rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the Rules made thereunder. ”

The motion was adopted.

... (*Interruptions*)

12.06 ½ hrs.

**DEMANDS FOR SUPPLEMENTARY
GRANTS (RAILWAYS), 2012-13**

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): Madam,
I beg to present a statement (Hindi and English versions) showing the
Supplementary Demands for Grants in respect of the Budget (Railways)
for 2012-13.

... (*Interruptions*)

(Placed in Library, See No. LT 8452/15/13)

12.07 hrs.

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 2010-11

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): Madam,
I beg to present a statement (Hindi and English versions) showing the Demands
for Excess Grants in respect of the Budget (Railways) for 2010-11.

... (*Interruptions*)

(Placed in Library, See No. LT 8453/15/13)

12.07½ hrs**NATIONAL INSTITUTES OF TECHNOLOGY,
SCIENCE EDUCATION AND RESEARCH (AMENDMENT) BILL, 2013***

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): Madam, I beg to move for leave to introduce a Bill further to amend the National Institute of Technology, Science Education and Research Act, 2007.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the National Institute of Technology, Science Education and Research Act, 2007.”

The motion was adopted.

SHRI JITIN PRASADA: Madam, I introduce** the Bill.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.08 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.



* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 04.03.2013.

** Introduced with the recommendation of the President.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

PAPERS LAID ON THE TABLE –Contd.

MADAM SPEAKER: Item NO. 7, Shri D. Napoleon.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND
EMPOWERMENT(SHRI D. NAPOLEON) :I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8439/15/13)

14.0 ¼ hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

14.0 ½ hrs.

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed

... (*Interruptions*)

(i) Need to take urgent steps for the welfare of fishing community in Andhra Pradesh

SHRI RAJAIAH SIRICILLA (WARANGAL): I would like to draw the attention of the Government regarding the dire need to take urgent steps for the overall welfare of fishing community not only in my Warangal Parliamentary Constituency but all over Andhra Pradesh.

As the Government is well aware that the demand of Gangaputhra Community to include them in the list of SCHEDULED TRIBES on par with other States, was accepted in principle by the then Prime Minister Smt. INDIRA GANDHI. But it is still pending for the last 43 years. The Bill should be presented in Parliament without any delay. Gangaputhras come under Backward Community in BC-A (SL.No.-1) . The other community people like MUDIRAJULU/TENUGU are illegally obtaining Gangaputhra Community certificates and claiming admissions in institutions and getting

* Treated as laid on the Table.

Employment in State & Central Governments. Strict verification should be made and their illegal certificates should be cancelled. Instructions may be given to the Collectors and MROs concerned to take care while issuing caste certificates. The fishing ponds and tanks like water bodies which are under various managements should be brought under Fisheries Department and should be given only to local fisheries societies registered on nominal lease. The lease facility on nominal fees should be provided only to registered fishermen societies. Every year, the lease rate is being enhanced by 10%. It should be stopped. The Ex Gratia payment to the deceased family members of fishermen who die in accident during fishing should be enhanced to Rs. 5 Lakhs.

I, therefore, request the Hon'ble Minister for Agriculture through the Chair to kindly take immediate necessary steps to protect the overall interests of the fishing community without any delay.

(ii) Need to develop Cuddalore port in Tamil Nadu with latest modern technology to address the industrial activities of the region

SHRI S. ALAGIRI (CUDDALORE): Cuddalore, my parliamentary constituency in Tamil Nadu is a fast growing industrial city in Southern India located South of Pondicherry along the coast of Bay of Bengal. The Cuddalore port is well connected by roads and is known for its silver beach. It is the place of confluence of three rivers namely Pennaiyar, Kedilam and Paravanar rivers. The Gedilam River flows through the town and separates the old town from the new one. However, the port of Cuddalore is very much neglected by the Government. Thermal Power Plant, Ship building project, Fertilizers plant, one Chemical project, NOCL Oil Refinery have been established there. The port of Cuddalore needs the attention of the Government for its development so as to serve the increasing demand of shipment and cargo facilities on the pattern of joint venture. There are three R.C.C. cargo sheds with plinth area of 720 sq. mts each. Two Transit sheds of 293 Sq. Mts. Plinth area each are not enough to deal with the increasing demands of cargo facilities.

I would like to request to develop the Cuddalore port with latest technology to cater to the demands of the Industrial Sector.

**(iii) Renovation of Sujan Ganga lake and the historical fort in
Bharatpur parliamentary constituency of Rajasthan**

श्री रतन सिंह (भरतपुर): मेरे संसदीय क्षेत्र भरतपुर के संभागीय मुख्यालय में किले के आस-पास सुजानगंगा झील पूर्व महाराजाओं द्वारा निर्मित है। सुजानगंगा में पूर्व में सदैव शुद्ध जल भरा हुआ रहता था जो शहरवासियों के दैनिक उपयोग में महत्वपूर्ण रूप से काम में लिया जाता था। झील के आसपास स्थित लगभग 54 कुंओं का पानी शहर में पेयजल की आपूर्ति हेतु काम में लिया जाता था। इन कुंओं में पानी सुजानगंगा के द्वारा रिचार्ज होता रहता एवं ये कुएं भी शुद्ध जल से भरे हुए रहते थे। परंतु समय के बदलाव के साथ यह झील एक बड़े सैप्टिक टैंक का आकार का रूप ले चुकी है जिसके कारण आसपास के कुंएं भी सूख गए एवं इनका पानी भी प्रदूषित हो चुका है। भरतपुर जिले के ऐतिहासिक किले एवं झील का संरक्षण कार्य आर्कियोलोजिकल सर्वे ऑफ इंडिया द्वारा किया जाता है जो संस्कृति मंत्रालय के अधीन है। अभी हाल की वर्षा में सुजानगंगा झील की बड़ी दीवार एवं मुख्य प्रवेश द्वार के साथ चोबूर्जा घोड़ा गेट भी टूट गया एवं पानी में ढह गया है। इससे आसपास के घरों एवं दुकानों को काफी क्षति हुई है। सुजानगंगा की कुल परिधि लगभग 4 किलोमीटर है जो अधिकतर जीर्ण-शीर्ण व टूटी हुई है। किले की दीवारों में जगह-जगह दरारें हो गईं एवं इसमें लगे पत्थर खिसक रहे हैं। अतः इस किले के प्रवेश द्वार एवं किले का समुचित रखरखाव होना अति आवश्यक है।

सरकार से अनुरोध है कि उपरोक्त किले एवं सुजानगंगा झील की तत्काल मरम्मत के लिए 20 करोड़ की व्यवस्था केन्द्र स्तर पर शीघ्र करवाई जाए।

(iv) Need to confer national awards for the category of Stunt Choreographers and stuntmen in Indian Cinema

SHRI MANICKA TAGORE (VIRUDHUNAGAR): The National Awards for films which are conferred as incentive by the Government for making artistic, competent and meaningful films, have come a long way to cover the entire national spectrum of Indian cinema. These awards are given in three sections - Feature films, Non-feature films and best writing.

National Awards aim at encouraging the production of films of aesthetic and technical excellence and social relevance in cinematic form and thereby promoting integration and unity of the nation. Another commendable aspect of the National Awards is to encourage good films in all languages. Similarly, awards for documentaries, whether short or full length, are given in different categories.

Though awards are conferred in many categories, on and off screen, one category of artistes, i.e. stuntmen and the stunt choreographers lend an aura of entertainment, particularly in action-oriented movies but have been left out from the ambit of this National Award. Action movies are the order of the day and are being rolled out in large numbers. Many stuntmen risk their lives to create a 'real' action sequence and stunt choreographers toil hard to make the performance of these stuntmen reach a zenith to give a 'real' entertainment. Introduction of National Awards for the 'stunts' category can encourage the outstanding talents of these stuntmen and choreographers.

Hence, I request the Minister of Information and Broadcasting through this august House to consider conferring National Award in the category of Best Stunt Choreographer/Best Stuntman.

(v) Need to include mono rail in Pune metro rail project plan

SHRI SURESH KALMADI (PUNE): Recently Pune Municipal Corporation (PMC) and Pimpri Chinchwad Municipal Corporation (PCMC) have jointly approved the 7.15 km elevated PCMC portion of corridor - I and accordingly, they have requested the Maharashtra Government for taking up corridor - I alongwith corridor - II of Pune Metro simultaneously. The Maharashtra Government is supposed to submit the proposal very soon for entire 31.315 km phase-one of Pune Metro to the Union Government for approval. The DMRC is to be engaged as interim coordinator for this project. Meanwhile, the Railway Ministry may kindly explore the Mono Rail option as feeder to Pune Metro as integral plan for Pune Metropolitan region so as to make the Metro project more amenable for funding by JICA.

Special purpose Vehicle should be formed with dedicated offices to carry out homework and coordination with other civic agencies for speedy implementation of the project in consultation with the State Government.

I urge upon the Minister of Railways to include Mono rail in Pune Metro rail project plan as it would be very essential for the commuters of Pune Metro.

(vi) Need to improve service conditions of military officers

श्री गोपाल सिंह शेखावत (राजसमंद) : देश में लोक सेवा आयोग भारतीय मिलिट्री सेवा तथा सिविल सेवा में प्रवेश हेतु परीक्षाएं आयोजित करता है। सिविल सेवा में सफल होने वाले उम्मीदवारों को एक साल की प्रशिक्षण अवधि के बाद नियुक्ति दे दी जाती है तथा इस परीक्षा में चयनित अधिकारियों के कैरियर की शुरूआत भी ऊंचाई से होती है तथा टाइम स्केल प्रमोशन के जरिए कैरियर की ऊंचाई पर पहुंच कर अवकाश ग्रहण करते हैं। विडंबना यह है कि सैद्धांतिक दृष्टि से भारतीय सिविल सेवा तथा भारतीय रक्षा सेवा को समकक्ष माना गया है, लेकिन भारतीय रक्षा सेवा के सफल उम्मीदवारों को चार वर्षीय कठिन प्रशिक्षण की अवधि से गुजरने के बाद नियुक्ति मिलती है तथा पूरे कैरियर के दौरान यह प्रक्रिया चलती है। इसके अतिरिक्त भारतीय रक्षा सेवा के अधिकारियों को बहुत विपरीत परिस्थितियों में काम करते हुए देश की रक्षा में अपना जीवन लगा देना पड़ता है। कठिन सेवा शर्तों के चलते इस सेवा के प्रति देश के युवाओं में रूचि घटती जा रही है जिसके परिणामस्वरूप हजारों पद रिक्त पड़े हुए हैं। एक पूर्व रक्षा सचिव की अध्यक्षता में बनी समिति ने टाइम स्केल के प्रमोशन के माध्यम से ब्रिगेडियर के ग्रेड तक इस तरह की सिफारिश की थी। मेरा सरकार से विनम्र अनुरोध है कि देश के लिए अपना सर्वस्व न्यौछावर करने वाले सैन्य अधिकारियों की सेवा शर्तों में सुधार कर उन्हें सुविधाएं प्रदान की जाएं।

(vii)Need to provide insurance claim to farmers of Uttar Pradesh particularly in Barabanki parliamentary constituency whose crops suffered damages due to unseasonal heavy rains

श्री पन्ना लाल पुनिया (बाराबंकी): यह अत्यंत महत्वपूर्ण विषय उत्तर प्रदेश विशेषकर मेरे लोक सभा क्षेत्र में अत्यधिक बेमौसम की बरसात के कारण खराब हुई फसल से किसानों की हालत से संबंधित है ।

फरवरी, 2013 के प्रथम सप्ताह में उत्तर प्रदेश में भीषण बरसात हुई जिससे प्रदेश में काफी तबाही हुई है । खेतों में जल भराव से किसानों की फसलें बर्बाद हो गई है । मेरे लोक सभा क्षेत्र बाराबंकी में आलू, सरसों, मटर, मसूर, चना आदि की फसल पूरी तरह नष्ट हो गई है । इस दैवीय आपदा से किसानों की कमर टूट गई है । इस घटना को बीते 2 सप्ताह से ज्यादा का समय बीत चुका है, लेकिन अभी तक नष्ट हुई फसलों का सर्वे नहीं कराया गया है । इस संबंध में, मैंने उत्तर प्रदेश के मुख्यमंत्री तथा बाराबंकी जनपद के जिला अधिकारी को दिनांक 7.2.2013 को पत्र लिखकर सर्वे कराने तथा बीमा क्लेम दिलवाने का अनुरोध किया था । बड़ी विडम्बना है कि देश भर के किसानों को फसलों के लिए जब भी बैंक या सहकारिता ऋण स्वीकृत किया जाता है, उनसे तुरंत फसल बीमा की किश्त के नाम से ऋण से कटौती कर वसूल कर ली जाती है । जिस प्रकार बैंक एवं सहकारी समितियां प्रीमियम काटने में तीव्रता से कार्य करती है उतनी तीव्रता दैवीय आपदा पर मुआवजा देने में भी दिखाई दी जानी चाहिए । यदि किसी दबाव में कभी-कभार मुआवजा देना पड़ जाता है, तो उसकी राशि इतनी कम होती है, जिससे किसान अपने आंसू भी नहीं पोंछ पाता । कल ही उत्तर प्रदेश के एक किसान द्वारा आत्महत्या करने का मामला प्रकाश में आया है, यह अत्यंत दुखद है ।

मेरा अनुरोध है कि इस संकट की घड़ी में किसानों को हर संभव मदद देने तथा उनकी फसलों का सर्वे कराते हुए बैंक, बीमा कंपनियों, सहकारी समितियों तथा राज्य सरकार को बीमा क्लेम जल्द से जल्द देने के निर्देश प्रदान करें ।

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(viii) Need to establish a Central medical College in Kalahandi, Odisha

SHRI BHAKTA CHARAN DAS (KALAHANDI): Kalahandi-Nuapada districts are centrally situated in the backward KBK region of Odisha. For the last few years, epidemic diseases have claimed more than thousands of lives. The health problems highlight the poor condition of medical service in Kalahandi even after 65 years of Independence. The health service ratio shows there is only one doctor per fifteen thousand people. A Central Government Medical College in Kalahandi will meet the critical health needs of the tribal and economically backward inhabitants. The proposed hospital will also play a key role in various National Health programmes of the Centre in the KBK zones. The existing State medical Colleges of Odisha and other super-speciality hospitals are situated at very far off places.

In Kalahandi district there are hundred acres of government land near Kesinga / Narla / Bhawanipatna Railway Station of East Coast Railway division which can be utilised for this purpose. Also the district is well connected by road, rail, an air strip at Utkela, Kalahandi and the nearest aerodrome is at Raipur.

(ix) Need to include Hemophilia and Thalassemia in the Disabilities Bill, 2012 so as to accord them the status of benchmark disability

SHRI KABINDRA PURKAYASTHA (SILCHAR): The draft Right of Persons with Disabilities Bill, 2012 (section 39, chapter 6) released in September, 2012 by the Department of Disability Affairs, Ministry of Social Justice and Empowerment, Government of India, deals with facilities to be awarded to persons with benchmark disabilities. Under the abovementioned section there are 18 types of disabilities. Out of these 18 types only 16 have been included and two excluded from the Bill are Hemophilia and Thalassemia which are critical and life threatening. Hemophilia is a genetic and severe type of bleeding disorder and if not taken care of bleeding can turn into permanent severe disability or even can lead to death.

Hemophilia Federation India is a self help organization working for the welfare of people with Hemophilia. This organization has been trying hard for the last 29 years for inclusion of Hemophilia particularly in the persons with Disabilities Bill. But without any effect. As per survey it is observed that the numbers of Hemophilia affected patients are growing everyday causing threat.

I demand that the Government should seriously take care of the remaining two life threatening diseases and immediately include in the category of benchmark disability, so that the affected people may get equal benefit available to other 16 categories.

**(x)Need to expedite double laning of road from Jamsar to Khajuwala via
Nursar and Pugal in Bikaner district of Rajasthan**

श्री अर्जुन राम मेघवाल (बीकानेर): सीमा सड़क संगठन द्वारा मेरे संसदीय क्षेत्र बीकानेर के गांव जामसर-नूरसर-पूगल-खाजूवाला रोड़ को डबल करने का कार्य वर्ष 2011 की शुरूआत में ही स्वीकृत कर दिया गया था, लेकिन कार्य की प्रगति धीमी होने के कारण यह रोड़ अभी तक पूर्ण नहीं हो पाई । यह सड़क बीकानेर से खाजूवाला को जोड़ती है । खाजूवाला पंचायत समिति, तहसील व उपखण्ड मुख्यालय है । खाजूवाला इन्दिरा गांधी नहर परियोजना का विकासशील क्षेत्र होने के कारण आसपास के इलाकों से किसान खाजूवाला क्षेत्र में बसे हैं तथा अपनी किसानी के माध्यम से कृषि उत्पादन करते हैं तथा इनको समय-समय पर अपने पैतृक गांव/कस्बों में यात्रा करनी पड़ती है और इस यात्रा के लिए इस प्रस्तावित रोड़ का ही उपयोग होता है । इसके अलावा खाजूवाला में बीएसएफ एवं सेना का ही मूवमेंट काफी रहता है । मुझे सीमा सड़क संगठन द्वारा यह भी बताया गया कि बजट की कोई कमी नहीं है, लेकिन फिर भी सड़क निर्माण की गति धीमी होने के कारण वहां के नागरिकों में तथा बीएसएफ एवं सेना के अधिकारियों में रोष है । अतः मैं भारत सरकार के रक्षा मंत्री से मांग करता हूं कि सीमा सड़क संगठन के महानिदेशक को सड़क निर्माण की गति बढ़ाने एवं समय पर पूर्ण करने के लिए निर्देशित करें ताकि नागरिकों को राहत मिल सके ।

**(xi)Need to provide subsidized CNG to consumers in
Gwalior, Madhya Pradesh**

श्रीमती यशोधरा राजे सिंधिया (ग्वालियर): ग्वालियर, मध्य प्रदेश में अवंतिका गैस कंपनी के माध्यम से रायरू में स्थापित किए गए मुख्य स्टेशन से सी.एन.जी. की आपूर्ति की जा रही है। महानगर के अन्य भागों में सी.एन.जी. प्रदान करने हेतु उसकी शाखाएं उपनगर ग्वालियर, मुरार, थाटीपुर एवं लश्कर में शीघ्र स्थापित किए जाने की आवश्यकता है।

वर्तमान में, ग्वालियर में 63 रुपये प्रति कि.ग्रा. सी.एन.जी. उपलब्ध हो रही है, जबकि दिल्ली में 39 रुपये, नोएडा (उ.प्र.) में 45 रुपये, फरीदाबाद में 50 रुपये प्रति कि.ग्रा. एवं कोटा में 46 रुपये प्रति कि.ग्रा. उपलब्ध हो रही है। इस संबंध में पता करने पर ज्ञात हुआ है कि दिल्ली में एवं देश के अन्य महानगरों में सी.एन.जी. प्रदान करने वाली कंपनियों को भारत सरकार सब्सिडी देती है। परंतु ग्वालियर में सी.एन.जी. प्रदान करने वाली अवंतिका गैस कंपनी को सब्सिडी नहीं मिलने के कारण यहां सी.एन.जी. महंगी है।

सरकार से आग्रह है कि ग्वालियर में सी.एन.जी. की शाखाएं शीघ्र स्थापित किए जाने हेतु एवं ग्वालियर में गैस प्रदान करने वाली कंपनी को सब्सिडी प्रदान की जाए ताकि वह भी रियायती दर पर सी.एन.जी. की आपूर्ति ग्वालियर में आसानी से कर सके।

**(xii)Need to set up vegetable storage facility at Soraon Tehsil in
Allahabad district, Uttar Pradesh**

श्री कपिल मुनि करवारिया (फूलपुर): फूलपुर संसदीय क्षेत्र अंतर्गत तहसील सोरॉव का शिवगढ़ क्षेत्र प्रदेश का अग्रणी सब्जी उत्पादन केन्द्र है । शिवगढ़ में सब्जी भण्डारण की कोई व्यवस्था नहीं है जिससे किसान सब्जियों का भण्डारण नहीं कर पाते और समय से दूसरी जगहों पर नहीं भेज पाते जिससे उन्हें उपज का समुचित मूल्य प्राप्त नहीं होता है । शिवगढ़ में सब्जियों के भण्डारण की व्यवस्था न होने से किसानों द्वारा बिक्री के लिए लाई गई लाखों रुपये मूल्य की सब्जियां प्रतिदिन सड़ जाती है जिससे किसानों को दोहरा नुकसान उठाना पड़ता है । किसानों को सब्जियों का उचित मूल्य नहीं प्राप्त होने और लागत अधिक होने से किसानों की माली हालत निरंतर दयनीय हो रही है तथा किसान गरीबी व तंगहाली में जीवन यापन को विवश है ।

अतः सरकार से मेरा आग्रह है कि जनपद इलाहाबाद में तहसील सोरॉव के शिवगढ़ क्षेत्र में सब्जी भण्डारण केन्द्र की स्थापना हेतु आवश्यक कदम उठाने का कष्ट करें ।

(xiii) Need to accord financial approval for construction of roads in left wing extremism affected districts in Bihar

श्री सुशील कुमार सिंह (औरंगाबाद): मैं इस सदन का ध्यान सरकार की एल.डब्ल्यू.ई. फेस-2 योजना की ओर आकृष्ट कराना चाहूंगा। गृह मंत्रालय ने देश के वामपंथी उग्रवाद से प्रभावित जिलों को चिन्हित कर इस योजना के अंतर्गत इन जिलों में सड़कों के निर्माण का बीड़ा उठाया है। यह योजना वर्तमान में अनुमोदन हेतु वित्त मंत्रालय के अधीन एक्सपेंडिचर फिनान्स कमेटी के समक्ष लंबित है। इस योजना के संबंध में भूतल परिवहन मंत्रालय द्वारा योजना का प्रारूप भी वित्त मंत्रालय को भेजा जा चुका है।

बिहार राज्य के औरंगाबाद, गया, नवादा, जमुई, अरवल आदि जिलों का चयन इस योजना में किया गया है, किंतु वित्त मंत्रालय द्वारा स्वीकृति के अभाव में इन जिलों में सड़कों के निर्माण का कार्य बाधित हो रहा है।

मेरी सरकार से मांग है कि सरकार द्वारा इस योजना को वित्त मंत्रालय की एक्सपेंडिचर फिनान्स कमेटी से अनुमोदित करवाया जाए जिससे उग्रवाद प्रभावित इन जिलों में सड़कों के निर्माण का अवरूद्ध कार्य पुनः प्रारंभ हो सके एवं उग्रवाद की समस्या के निदान हेतु उपयोगी एवं प्रभावी कदम उठया जा सके।

(xiv) Need to erect solar powerd fences along the stretch of forest reserve in Krishnagiri district, Tamil Nadu to ensure protection from elephant menace

SHRI E.G. SUGAVANAM (KRISHNAGIRI): Krishnagiri District is one of the important forested districts in Tamil Nadu. Forest area falling under Denkanikottai taluk in the said district has been declared as 'Elephant Reserve'. The forests are known for their rich floristic and faunal diversity. The forest cover of this district extends over 1482 sq.kms.

However, elephants in the Reserve Forests of this district continue to be a threat to the people and they live in constant fear. Elephants, in search of food and water are attracted by banana, sugarcane and rabi crops cultivated in fields adjoining the Reserve Forests. They often enter the farm lands and villages. The effort made by the people and forest authorities to prevent their entry into human habitations and chasing them away into the forest area becomes a herculean task. Over the last few years, villagers killed by the elephants have increased. The affected villagers are also not adequately compensated by the Government. The steps taken to erect solar-powered fence bordering the forest area in the district is not adequate.

I shall, therefore, urge upon the Government to take necessary steps for erecting solar-powered fencing along the entire stretch of forest reserve in the Krishnagiri District, Tamil Nadu and make provision for adequate drinking water to the elephants in the forests which can discourage them from entering into human habitations.

(xv) Need to amend the rules and norms to facilitate availability of funds allocated under Sarva Shiksha Abhiyan and MPLADS to Government aided schools in the country

SHRI A. SAMPATH (ATTINGAL): The Sarva Shiksha Abhiyan (SSA) is a prime engine to implement the right to education. But the Government aided schools are outside the purview of the SSA. Development of infrastructural facilities including safe drinking water, toilet facilities, play grounds, library, standard classrooms are necessary for all Schools. In Kerala about 60% of the primary schools are in Government aided Sector. The funds allocated to the SSA by the Government of India could not be spent for the benefit of the poor children under the aided schools as per the present norms. Many of these school buildings are more than 50-60 years old.

Under the existing guidelines of MPLADS also there are difficulties for the development of infrastructural facilities in the above said aided schools, especially if they are under single management and not under corporate management. This unnecessarily leads to severe discrimination among the students of the primary schools.

Hence, I urge upon the Government of India to rectify these discrepancies by immediately amending the necessary rules and norms and thereby provide SSA funds as well as the Funds under MPLADS to the aided schools also.

**(xvi) Voting right to primary school teachers to
elect members of Legislative Council**

डॉ. रघुवंश प्रसाद सिंह (वेशाली): विधान परिषद् वाले राज्यों में विधान परिषद् के चुनाव में शिक्षकीय क्षेत्र में कॉलेज और हाई स्कूलों के शिक्षकों को मतदान करने का अधिकार है लेकिन प्राथमिक शिक्षकों को मतदान का अधिकार नहीं है , जो उचित प्रतीत नहीं होता है । इसके लिए विधि विभाग ने संविधान संशोधन पर विचार किया है । इस हेतु देश के राजनीतिक दलों से परामर्श करने का प्रस्ताव था ।

आग्रह है कि कृपा कर राजनीतिक दलों से इस संबंध में परामर्श कर संविधान में संशोधन का प्रस्ताव लाया जाए जिससे कि विधान परिषद् के चुनावों में प्राथमिक शिक्षकों का मतदान करने का अधिकार मिल सके ।

(xvii) Need to create new States in the country

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): For and on behalf of the indigenous Bodo-Tribals and other native people of the entire proposed territory of the much awaited separate State of Bodoland, I welcome the positive hints given by the Prime Minister, Dr. Manmohan Singh with regard to the urgent need of the creation of separate State of Telangana at a meeting of the UPA-II Co-ordination Committee held on 26 Feb., 2013 in New Delhi. Dr. Manmohan Singh's positive gesture made the meeting about the creation of Telangana is indeed worth welcome.

With regard to the long pending issue of creation of few more new States across the country, the Union Government of India should take similar proactive policy decision in the case of other deserving regions too like Bodoland, Vidarbha, Bundelkhand, Purvanchal, Harit Pradesh, Kamatapur, Twipura, Bhil Pradesh and a few more while taking final decision on Telangana after the passage of the General Budget in order to accord equitable political, economic and social justice to the people of the regions.

I, therefore, would like to urge upon the Union Government to take positive policy decision on other deserving regions too

... (व्यवधान)

उपाध्यक्ष महोदय : आप लोग अपनी सीट पर जाइए।

... (व्यवधान)

उपाध्यक्ष महोदय : कृपया बैठ जाइए।

... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 5th March, 2013 at 11.00 a.m.

14.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 5, 2013/Phalguna 14, 1934 (Saka).

